

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

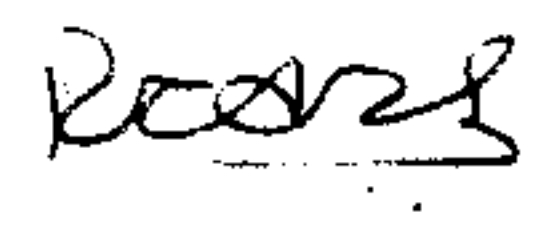
Co.Appeal 299 of 2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.11.2019**

Name of the Company: Raj Kishan Saxena
V/s
Cardila Hearthcare Ltd & Ors

Section of the Companies Act : Section 59 of the Companies Act

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rohan shal for RTR Associates	Advocate	Applicant	
2.				

ORDER

The Appellant is represented through their respective Learned Counsel(s).

The Appellant as well as Registry is directed to issue a notice upon the Respondent(s) as well as ROC along with the copy of order under acknowledgment and shall file the proof of service.

The parties shall file their objections/reply, if any, within **two** weeks by serving an advance copy to the Applicant.

List the matter on 07.01.2020


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 26th day of November, 2019.